

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE  
LOK SABHA  
UNSTARRED QUESTION NO. 3610  
TO BE ANSWERED ON MONDAY, JULY 15, 2019  
ASHADHA 24, 1941 (SAKA)**

**SPECIAL TAX AND TARIFF EXEMPTIONS TO MULTINATIONAL PLAYERS**

3610. SHRI ANURAG SHARMA:  
SHRI REBATI TRIPURA:  
SHRI SANTOSH KUMAR:  
SHRI VIJAY KUMAR DUBEY:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government has any proposal to provide special tax and tariff exemptions to the multinational players of IT sector which are willing to invest on a large scale in the country;

(b) if so, the details thereof, State-wise including Bihar, Uttar Pradesh and Bundelkhand region;

(c) if not, the reasons therefor; and

(d) the details of mechanism being set up and monitor the said proposal?

**ANSWER  
MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI ANURAG SINGH THAKUR)**

(a) to (d) In the Budget, 2019 presented before the Parliament on 5<sup>th</sup> July, 2019 vide Para 111 of the Budget Speech, it was proposed that, in order to boost economic growth and Make in India, the Government will launch a scheme to invite global companies through a transparent competitive bidding to set up mega-manufacturing plants in sunrise and advanced technology areas such as Semi-conductor Fabrication (FAB), Solar Photo Voltaic cells, Lithium storage batteries, Solar electric charging infrastructure, Computer Servers, Laptops, etc. and provide them investment linked income tax exemptions under section 35 AD of the Income Tax Act, and other indirect tax benefits.

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